

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'D' : NEW DELHI)**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCE)

**ITA No.5616/Del./2011
(ASSESSMENT YEAR : 2002-03)**

**ITA No.5334/Del./2010
(ASSESSMENT YEAR : 2003-04)**

**ITA No.5335/Del./2010
(ASSESSMENT YEAR : 2004-05)**

**ITA No.641/Del./2014
(ASSESSMENT YEAR : 2005-06)**

**ITA No.642/Del./2014
(ASSESSMENT YEAR : 2006-07)**

The Associated Press Limited,
Golf View Corporate Tower B,
Sector 42, Sector Road,
Gurgaon – 122 002 (Haryana)

vs. ADIT, Circle 1 (1),
International Taxation,
New Delhi.

(PAN : AACCT0086C)

(APPELLANT)

(RESPONDENT)

**ASSESSEE BY : Ms. Ananya Kapoor, Advocate
REVENUE BY : Shri Prabha Kant, CIT DR**

Date of Hearing : 11.01.2021

Date of Order : 11.01.2021

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, The Associated Press Limited (hereinafter referred to as 'the assessee'), by filing the present appeals, sought to set aside the impugned order both dated 31.10.2013 passed by Ld. Commissioner of Income-tax (Appeals)-XXV, New Delhi qua the assessment years 2005-06 & 2006-07 and orders dated 23.09.2011, 27.09.2010 & 27.09.2010 passed by the Assessing Officer (AO) in consonance with the orders passed by the ld. DRP/TPO under section 143 (3) read with section 144C of the Income-tax Act, 1961 (for short 'the Act') qua the assessment years 2002-03, 2003-04 & 2004-05 respectively.

2. Ld. Counsel for the assessee filed an application seeking withdrawal of the appeals on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020" and has filed necessary Forms 1 & 2 with the Tax Department which were accepted and processed by the designated authority vide Form 3 and the same is also filed.

3. Keeping in view the aforesaid facts, present appeals are hereby dismissed with liberty to get it restored by the assessee in

case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeals are dismissed.

Order pronounced in open court on this 11th day of January, 2021 after the conclusion of the virtual hearing.

**Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER**

**sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

**Dated the 11th day of January, 2021
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-XXV, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI.**